GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2236 TO BE ANSWERED ON 01.08.2025

MISSION VATSALYA YOJANA

2236. SHRI DEVESH SHAKYA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the objectives of Mission Vatsalya Yojana alongwith the details of allocation of funds, State-wise and district-wise in Uttar Pradesh;
- (b) the details of the monitoring methodology of the Mission Vatsalya Yojana;
- (c) the number of children identified by the Children Welfare and Protection Committee (CW&PC) alongwith the number of children facilitated with sponsorship under the said Yojana district-wise in Uttar Pradesh; and
- (d) the number of children receiving financial assistance at present and the details of the financial assistance to be given after completing the age of 18 years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR)

(a) & (b): Ministry of Women and Child Development is implementing Centrally Sponsored Scheme namely 'Mission Vatsalya' through the State/UT Governments on pre-defined cost sharing basis between the Centre and the State Governments to deliver various services for children in difficult circumstances, which include both institutional and non-institutional care services.

The Mission Vatsalya ensures that the best interests of children are always taken care of while designing the projects/ programmes. It includes establishing institutional care services, non-institutional care services and emergency outreach services for children.

Mission Vatsalya Scheme guidelines envisage monitoring mechanism at the State and District levels. The agencies responsible for monitoring and implementation of the Scheme include the State Child Protection Society, State Adoption Resource Agency, State Child Welfare and Protection Committee at State level and District Child Protection Unit, District Child Welfare and Protection Committee and Child Welfare Committee at the District level. District Magistrates have been empowered as the nodal authority at the district level for the welfare of children in need of care and protection. Further, the National Commission for Protection of Child Rights (NCPCR) at national level and State Commission for Protection of Child Rights (SCPCR) at State level respectively monitor the implementation of the Juvenile Justice (Care and Protection of Children) Act, 2015 (Section 109).

Funds are released to the State Governments/ UT Administrations for implementation of the Mission Vatsalya Scheme. State and UT-wise details of funds released including State of Uttar Pradesh under Mission Vatsalya scheme during the financial year 2024-25 are at Annexure.

(c) & (d): Mission Vatsalya scheme guidelines provide for District Child Welfare and Protection Committee in every district headed by the District Magistrate to supervise and monitor the Institutional and Non-Institutional Care Services under Mission Vatsalya Scheme. The Non-Institutional Care components under Mission Vatsalya scheme include Sponsorship, Foster Care and After Care.

Total 15,000 children have been supported for Non-Institutional care for the State of Uttar Pradesh under Mission Vatsalya Scheme, as on 31.03.2025. District-wise data is not maintained centrally.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE LOK SABHA UNSTARRED QUESTION NO.2236 FOR ANSWER ON 01.08.2025 BY SHRI DEVESH SHAKYA REGARDING MISSION VATSALYA YOJANA

STATE/UT-WISE DETAILS OF FUNDS RELEASED UNDER MISSION VATSALYA SCHEME DURING THE FINANCIAL YEAR 2024-25

(Rs. in Crore)

G N.	NI CALA NITO	(Rs. in Crore)
S. No.		Amount released
1	Andhra Pradesh	44.03
2	Arunachal Pradesh	5.32
3	Assam	31.39
4	Bihar	53.35
5	Chhattisgarh	39.10
6	Goa	5.14
7	Gujarat	19.50
8	Haryana	6.40
9	Himachal Pradesh	37.68
10	Jammu & Kashmir	44.75
11	Jharkhand	18.73
12	Karnataka	86.48
13	Kerala	12.03
14	Madhya Pradesh	117.24
	Maharashtra	144.97
16	Manipur	68.15
	Meghalaya	22.30
	Mizoram	37.06
19	Nagaland	33.92
	Orissa	68.83
21	Punjab	14.76
	Rajasthan	74.98
	Sikkim	16.21
24	Tamil Nadu	122.82
25	Telangana	36.97
26	Tripura	19.23
27	Uttar Pradesh	92.05
28	Uttarakhand	14.49
29	West Bengal	70.18
	Andaman & Nicobar Island	3.13
	Chandigarh	7.63
	Dadra & Nagar Haveli and Daman & Diu	9.91
—	Delhi	7.62
	Lakshadweep	0.00
	Ladakh	3.81
	Puducherry	4.17
Total		1394.31
